MOST IMMEDIATE ASSEMBLY QUESTION

GOVERNMENT OF N.C.T. OF DELHI REVENUE DEPARTMENT: PARLIAMENT CELL 5, SHAM NATH MARG, DELHI-110054

No. F.11/1685/DC/PC/VS/2021/60\

Dated: 02-01-2022

To

The Dy. Secretary (Question Cell) Delhi Legislative Secretariat, Old Secretariat Delhi-110054

Sub: Reply to Vidhan Sabha Unstarred Question No. 54 fixed for 03.01.2022 raised by Hon'ble MLA Sh. Mahender Yadav.

Sir,

Please find enclosed herewith the 100 copies of the reply in respect of above said question for further necessary action at you end.

This issues with the prior approval of Competent Authority.

Yours faithfully

Encl.: As above.

(ANIL SIROHI) SUB DIVISIONAL MAGISTRATE-III (HQ)

ANIL SIROHI
SDM (HQ)
Revenue Department
Govt. of NCT of Delhi
5, Sham Nath Marg, Delhi-CA

राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार कार्यालय मंडलायुक्त (राजस्व) संसदीय शाखा, 5, शाम नाथ मार्ग, दिल्ली।

अतारांकित प्रश्न संख्या : 54

राजस्व विभाग

दिनांक 03.01.2022

प्रश्नकर्ता का नाम : माननीय विधायक श्री महेन्द्र यादव जी क्या माननीय राजस्व मंत्री यह बताने की कृपा करेंगें कि :

क्र.सं.		
	प्रश्न	उत्तर
क)	दिल्ली में प्राकृतिक या दुर्घटना में मौत के उपरांत अनाथ हुए बच्चों के लिए	1 1 1 1 1 1 0 0 0 1
	सरकार की क्या-क्या योजना है;	2810, दिनांक 05 मार्च, 2020 के आदेश संख्या 1(87) / Relief/Building Collapse 2010/2663 जो कि राहत शाखा, राजस्व विभाग, राष्ट्रीय राजधानी क्षेत्र द्वारा जारी किया गया है, के अनुसार आग और अन्य दुर्घटनाओं (व्यक्तिगत या प्राकृतिक आपदाओं के कारण), बम विस्फोट, सांप्रदायिक दंगों, आतंकवादी हमलों, व अन्य दंगों जैसी विभिन्न घटनाओं में अनुग्रह राशि प्रदान की जाती है। (प्रतिलिपि संलग्न)
ख)	क्या ऐसे नॉन कोविड केस में अनाथ हुए बच्चों को कोई पेंशन या आर्थिक सहायता मिलती है; और	अनाथ बच्चों को डीडीएमए द्वारा पेंशन के भुगतान का ऐसा कोई प्रावधान नहीं है। हालाँकि, आदेश संख्या F. 1(87) / Relief/Building Collapse 2010/2663 दिनांक 05 मार्च, 2020 के अनुसार, विभिन्न घटनाओं में अनुग्रह राशि दी जाती है जिसकी प्रतिलिपि संलग्न है।
	क्या प्राकृतिक या दुर्घटना में मौत के उपरांत अनाथ हुए बच्चों के लिए भी कोविड में अनाथ हुए बच्चों की तरह पेंशन व आर्थिक सहायता दिए जाने को लेकर सरकार की क्या योजना है, पूर्ण विवरण दें?	उपरोक्त 'ख' के अनुसार।

इसकी स्वीकृति सक्षम प्राधिकारी से प्राप्त कर ली गई है।

(अनिल सिरोही)

उपमण्डलीय दण्डाधिकारी-3 (मु०)

ANIL SIROHI
SDM (HQ)
Revenue Department
Govt. of NCT of Delhi
5, Sham Nath Marg. Delic-54

OFFICE OF THE PR. SECRETARY CUM DIVISIONAL COMMISSIONER

REVENUE DEPARTMENT : GNCT OF DELHI 5, SHAM NATH MARG, DELHI-110054

(RELIEF BRANCH)

F.1(87)/Relief/Building Collapse2010/ 2663

Dated 05.03.2020

ORDER

In partial modification of all earlier orders/circulars, the Govt. Of NCT of Delhi vide Cabinet Decision No. 2808 dated February 28, 2020 and Cabinet Decision No. 2810 dated March 5, 2020 has decided to enhance/revise the scale for grant of ex-gratia relief in various eventualities, as per the details given below.

Fire and other Accidents |caused by individual or natural (i) calamities):

Rs.10,00,000/- in each case (1 Lakh (a) Death (Major) ex-gratia shall be given to the family immediately and 9 lakh after documentation process is completed and approvals obtained.)

(b) Death (Minor) (c) Permanent Incapacitation : Rs.5,00,000/- in each case Rs.5,00,000/- in each case

(d) Serious injury

Rs.2,00,000/- in each case Rs.20,000/- in each case

(e) Minor Injury (1) Orphaned Children

Rs.3,00,000/- in each case

Bomb Blasts, Communal Riots & Other Riots, Terrorist Attacks: (11)

Rs.10,00,000/- in each case (1 Lakh (a) Death (Major) ex-gratia shall be given to the family immediately and 9 lakh after documentation process is completed and approvals obtained.)

(b) Death (Minor) (c) Permanent Incapacitation : Rs.5,00,000/- in each case Rs.5,00,000/- in each case

(d) Serious Injury

Rs.2,00,000/- in each case Rs.20,000/- in each case

(e) Minor Injury

Rs.3,00,000/- in each case

(f) Orphaned Children

Loss of Moveable Property (in riots):

(a) Animal (source of income/livelihood):

Rs.5,000/- each

(i) Farm Animal:

Cows, buffaloes, Sheeps

(ii) Cart Animal

Horses, Oxen, Camel

(b) Normal Rickshaw

Rs.25,000/- each

(c) E-Rikshaw/E-Scooty

Rs. 50,000/-each

$(i \nabla)$ Damage to residential unit (In riots/fire/natural calamities/(other than Jhuggles):

1. Each floor shall be considered as a different residential unit and the relief amount be disbursed as follows:

(a) Total Damages Rs.5,00,000/lakh for damage to structure shall be divided among the owner(s) of the floor and Rs. 1 lakh for loss of household items shall be divided among occupant(s)/tenant(s) of that floor:

(b) Substantial Damage Rs.2,50,000/lakh for damage to structure shall be divided among the owner(s) of the floor and Rs. 50,000/- for loss of household items shall be divided among occupant(s)/tenant(s) of that floor.

(c) Minor Damage

Rs.25,000/-

- 2. An immediate relief of Rs. 25000/- will be released for each floor for loss of household items. This amount shall be divided among occupant(s)/tenant(s) and shall be adjusted from the final ex-gratia compensation amount arrived at after due diligence by the authorized officer and approval of the competent authority.
- 3. In case of riots, for tenant(s)/house owner(s) who have lost household goods not through fire but through looting/theft, compensation of Rs.1 lakh per residential unit for complete looting/thest and Rs. 50,000/- for partial looting/thest shall be provided. However, in all such cases, furnishing of copy of FIR shall be mandatory.

Damage to Schools during rlots:-(V)

a) Schools with enrolment upto 1000 students: Rs.5,00,000/

enrolment more than 1000 students: with b) Schools Rs.10,00,000/-

Damage to uninsured commercial property/commercial articles (in riots/fire/natural calamities/[other than Jhuggies])

50% of the loss up to a maximum of Rs. 5,00,000/-

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This category shall also include cases of looting /theft/loss of articles in an uninsured Commercial property. However, in all such cases, furnishing of copy of FIR shall be mandatory.

Relief in case of damage to jhuggies (in case of riots/fire/etc.) shall be provided as per Cabinet Decision No. 2295 dated 24.02.2016 and Order No. F.1(87)/Relief/Building Collapse/2010/3589-97 dated 20,10,2016.

The Pr. Secretary (Revenue) & Divisional Commissioner, Delhi and District offices each have been allotted budget under their respective heads of Accounts-" Major Head 2245 Relief" on account of Natural Calamities to meet the expenditure on payments of gratuitous relief, tentage, food etc. In cases of natural calamities like fire, bomb blast, earthquake, riot etc.

The powers to sanction of relief to the victims have already been delegated to all the Deputy Commissioners, being Head of Department in all cases in accordance with the scale approved in the order to ensure timely disbursal of Relief vide order no. F.1(87)/Relief/Building Collapse/2010/09 dated 04.01.2012.

(MITHLESH GUPTA)

BUB DIVISIONAL MAGISTRATE-II (HQ) Dated 5 3 20,

No. F.1.1(87)/Relief/Building Collapse2010/2663

Copy for information and necessary action to :-

- 1. The Pr. Secretary to H.E. Lt. Governor, Dolhi, Raj Niwas, Dolhi.
- 2. The Addi. Secretary to Hon'ble Chief Minister, Delhi Sectt., Delhi.
- 3. The Secretary to Hon'ble Deputy Chief Minister, Delhi Sectt.Delhi
- 3. The Secretary to Hon'ble Minister of Revenue, Delhi Sectt., Delhi.

- 4. The Staff Officer to Chief Secretary, Delhi Sectt., Delhi.
- 5. The Pr. Secretary (Home), GNCT of Delhi.
- 6. The Pr. Secretary (Finance), GNCT of Delhi.
- 7. The PS to Pr. Secretary (Revenue), GNCT of Delhi.
- 8. All Dy. Commissioner (Revenue), GNCT of Delhi/New Delhi.
- 9.All ADMs/SDMs/Executive Magistrate/Tehsildars, GNCT of Delhi.

10. Guard File.

(MITHLESH GUPTA)

SUB DIVISIONAL MAGISTRATE-II (HQ)

O 17. D 1 1

In pursuance of Cubinet Decision 110 1005 dates , 6 50 2016 and in parts medication of order of even No. dated 05 00 2011, the pain it high the talk are: may be read as under ..

(vi) Damage to Juppice In case of rlots / fire /etc. Total damage to Jhuggies : upto Rs. 25000/- in each case with the approval of Hon'ble Minister (Revenue), Gove of NCT of Delhi in similar case i.e lue in jhuggies.

BUB DIVISIONAL MAGISTRATE - VIII(HQ)

Copy to :-

 The Pr. Secretary to Hon'ble Lt. Governor, Raj Niwas, Delhi.
 The Pr. Secretary to Hon'ble Chief Minister, Delhi Sectt., Delhi. 3. The Secretary to Hon ble Minister of Revenue, Delhi Sectt., Delhi.

4. The Staff Officer to Chief Secretary, Delhi Sectt, Delhi.

5. The Fr. Secretary (Home), ONCT of Delhi.

6. The PS to Secretary (Revenue), GNET of Delhi.

7. All Dy. Commissioners (Revenue), GNCT of Delhi/New Delni.

8. All ADMs/SDMo/Executive Magistrates/Tehaildars, GNCT of Delhi.

9. Ghard file.

(OZ)DIV - TRATETRAM JAKUSIVÍCI BUB

The Forestary (Revenue) & Divisional Commissioner Delhi and district offices each have been allotted budget under their respective heads of Accounts - "Major Head 2245 Relief" on account of Natural Calamitias to meet the expenditure on payments of grafuitous relief, tentage, food etc. in cases of natural calamities like fire, bomb blast, flood, earthquake, nots etc.

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The powers have been delegated to the Pr. Secretary(Revenue) & Divisional Commissioner, Delhi to sanction relief in all cases, in accordance with the scales as approved.

Addi. Secretary (Revenue

No.: F.1.1(87)/Relief/Building Collapse2010/ 42

Dated: 05.04.20

Copy for information and necessary action to:-

1. The Pr. Secretary to H.E. Lt. Governor, Raj Niwas, Belhi.
2. The Pr. Secretary to Hon'ble Chief Minister, Delhi Sectt, Delhi.
3. The Secretary to Hon'ble Minister of Revenue, Delhi Sectt,
3. The Secretary to Hon'ble Minister of Revenue, Delhi Sectt, 4. The Staff Officer to Ohlof Secretary, Delhi Sectt., Delhi.

4. The Stan Onicer to Union Secretary Deini Section, Deini.
6. The Pr. Secretary (Hoine), GNOT of Deini.
6. The Pr. Secretary (Finance), GNOT of Deini.
7. The Part of Pr. Secretary (Revenue), GNOT of Deini.
8. All Dy. Commissioners (Revenue), GNOT of Deini/New Deini. 8. All. ADMatspMalExecutive Magistrates/Tohalidars. GNCT

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(Khidhan ajuah Gardar)

Karllejan C. Harraging Ca

CORRIGENDUM

In partial modification of order of even number dated 05-04-2011, the last para of the said-order may be read as under:-

The powers to sanction of relief to the victims have already been delegated to all the Deputy Commissioners, being Head of Department in all cases in accordance with the scale approved in the said order to ensure timely disbursal of relief.

The rest of all contents of said order shall remain unchanged.

(KULDEEP SINGH GANGER) Addl. Secretary(Revenue)

Copy to:-

- The Pr. Secretary to H.E. Lt. Governor, Delhi, Raj Niwas, Delhi. The Pr. Secretary to Hon'ble Chief Minister, Delhi Sectt., Delhi The Secretary to Hon'ble Minister of Revenue, Delhi Sectt., Delhi The Staff Officer to Chief Secretary, Delhi Sectt., Delhi The Pr. Secretary (Home), GNCT of Delhi.

 The Pr. Secretary (Finance), GNCT of Delhi.

 The PS to Pr. Secretary (Revenue) GNCT of Delhi.
- 2.
- 4: .
- 5.
- 6:
- 7.
- The PS to Pr. Secretary (Revenue), GNCT of Delhi/New Delhi.

 All Dy-Commissioners (Revenue), GNCT of Delhi/New Delhi ---8.
- All ADMs/SDMs/Executive Magistrates/Tehalidars, GNCT of Delhi 9.
- 10. Guard file.

(KULDEE) SINGH GANGER) Addl. Socretary (Revenue)

ORDER

In superceasion of all earlier orders a circulars, the Gov. of IVCT of Cemi, vive Cebinal Decision No. 1761 dated March 9, 2011 has decided to enhancements the scale for grant of exignally ralled in various eventualities, ss per the details given below:

Fire & Other Accidents (caused by Individual or natural calamities);

(a) Death (Major) Ra.2,00,000/- in each case Rs. 1,00,000/- In each case (b) Death (Minor) Rs.50,000/- In each case (c) Serious injury

Rs.10,000/- In each case: (d) Minor Injury Rs:1,00,000/- In each case (e) Orphaned children

(E) Bomb Blasts, Communal Riots & Other Rlots; Terrorist Altacks:

Rs.3,00,000/- in each case (a) Death (Major)

Rs.1,60,000/- In each case (b) Death (Milnor) Rs.1,50,000/- In each case

(c) Permanent Incapacitation Rs.1,00,000/- in each case (d) Serious injury

Re.10,000/- In each case (e) Minor injury Re.1,00,000/- in each cash

(f) Orphaned children

(iii) Loss of Moveable Property (In riole):

(a) Animals (source of income/live/hood): Rs.2,000/- each

: cows, bullaloes, shoeps. (I) Farm Animals:

: horses, oxen, camel (ii) Cart Animals

: Ra.1600 each. Rickshaw

[other than Jhuggles]]

· Total Damage . : Rs.50,000/-(b) Substantial Danage : R.26,000/-

Moor Damage : Ro.5,000/-

. The extent of darnage will be assessed by the Public Works Department.

Damage to uningured commercial proporty/commercial articles Jin note fred natural calamilled fother than Invinceell

60% of the loss up to a maximum of ; Ra.1,00,000/-

Osmore to Aprilles (In case of clotal literates)

Total damage to Jhuggias : Re. 5,000/- In each onse.

(Five thousand only)